NATIONAL COMPANY LAW TRIBUNAL CHENNALBENCH CHENNAL

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/59/2016

NAME OF THE PETITIONER(S)

: C Manoharan

NAME OF THE RESPONDENT(S)

: Mathi Leathers Pvt Ltd and 7 others

UNDER SECTION

: 397/398, 111, 237

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. P. mondi Kristom

coursel on

S. B. rowed kurn

ORDER

Counsel for the proposed LRs for petitioner present. He submitted that the matter is sub judice before the Hon'ble High Court wherein interim stay has been granted vide order dated 29.8.2013. It reveals from the order sheet that on 29.9.2016 the counsel for proposed LR for petitioner was directed to serve private notice to R6 & R7. The counsel on behalf of counsel for proposed LRs submitted that a private notice has been served but the same is not available on record. The counsel is directed to file proof of sending and effecting service on R6 & R7 alongwith an affidavit by the next date of hearing. There is no representation on behalf of R1 to R5. Counsel for petitioner is directed to inform the counsel for R1 to R5 regarding the next date of hearing. Put up on 20.01.2017 at 10.30 A. M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)